

LOK SABHA DEBATES

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LOK SABHA

*Wednesday, February 12, 1964/
Magha 23, 1885 (Saka)*

*The Lok Sabha met at Eleven of the
Clock*

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Theft of Relic from Hazratbal Mosque

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Shri Yashpal Singh:
Shri P. C. Borooah:
Shri Prakash Vir Shastri:
Shri Maheswar Naik:
Shri Bishanchander Seth:
Shri B. P. Yadava:
Shri Dhaon:
Shri Vishram Prasad:
Shri Bhagwat Jha Azad:
Shri R. G. Dubey:
Shri Bibhuti Mishra:
Shri D. C. Sharma:
Shri D. D. Puri:
Shri P. R. Chakraverti:
Shri Indrajit Gupta:
Shri M. L. Dwivedi:
Shri Hem Barua:
Dr. L. M. Singhvi:
Shrimati Savitri Nigam:
Shri Onkar Lal Berwa:
Shri Tridib Kumar
Chaudhuri:
Shri P. K. Ghosh:
Shri Gulshan:
Shri Solanki:
Shri P. H. Bheel:
Shri Kachhavaia:
Shri S. M. Banerjee:
Shri Harish Chandra
Mathur:
Shri Kishnapal Singh:
Shri Nath Pai:
Shri G. Mohanty:
Shri Sarjoo Pandey:
Shri Ram Harkh Yadav:
Shri Kajrolkar:

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Shri Shiv Charan Gupta:
Shri Hem Raj:
Shri Swell:
Shri Mohan Swarup:
Shri Koya:
Shri P. R. Patel:
Dr. Mahadeva Prasad:
Shri Ram Sewak Yadav:
Shri Bagri:
Shri Abdul Ghani Goni:
Shri Vidyalankar:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether investigations have been made in regard to the disappearance and subsequent recovery of the sacred relic of the Prophet from the Hazratbal shrine by the Central Intelligence Department;

(b) if so, the result thereof; and

(c) whether the culprits have been apprehended?

The Minister of Home Affairs (Shri Nanda): (a) to (c). Investigations with regard to the disappearance and subsequent recovery of the sacred relic of the Prophet from the Hazratbal shrine are being pursued with vigour. The Central Intelligence Bureau are affording every possible assistance to the State Police in this matter. Some arrests have already been made and more arrests may have to be made later. The investigation is not yet complete, but as soon as it is completed the case will be filed in court.

श्री यशपाल सिंह : क्या बाकई सेंट्रल गवर्नमेंट मुलजिमान का पता लगाने में नाकामयाब रही है, और अगर कामयाब हुई है तो सरकार उन मुलजिमान का नाम दे क्यों नहीं रही है ?

2025 (ai) LS.—1.

अध्यक्ष महोदय : इसका जवाब तो उन्होंने दिया कि कुछ भ्रादमी अरेस्ट किये गये हैं और बाकी के लिये तहकीकात चल रही है। जो पाये जायेंगे उन्हें अरेस्ट किया जायेगा।

श्री राम सेवक यादव : उनके नाम क्या हैं।

श्री नन्दा : मैं उनके नाम तो नहीं बतला सकता क्योंकि जब यह कहा जा रहा है कि इन्वेस्टिगेशन बिल्कुल कम्पलीट नहीं हुआ तब उन लोगों के नाम बतलाना ठीक नहीं है।

श्री राम सेवक यादव : मेरा व्यवस्था का प्रश्न है।

अध्यक्ष महोदय : वह जानना चाहते हैं कि अब तक जो अरेस्ट हुए हैं उनके नाम क्या हैं। इसमें तो कोई ऐतराज नहीं होना चाहिये। जो कस्टडी में रखे गये हैं उनके नाम तो बतला दिये जाने चाहिये।

श्री नन्दा : मैं उनके नाम असर्टन करके बतला दूंगा।

श्री यशपाल सिंह : क्या काश्मीर की जनता ने यह डिमांड की है कि इस मामले की तहकीकात सेंट्रल गवर्नमेंट करे और जिस अज की नियुक्ति सरकार करे वह स्टेट से बाहर का जज हो ?

श्री नन्दा : यह बात सही है कि वहां पर इस किस्म की मांग थी कि इसकी जांच में सेंट्रल गवर्नमेंट मदद करे, और ऐसा हुआ भी। जज के लिये जो कहा जा रहा है कि यहां से मदद की जाये तो गवर्नमेंट आफ जम्मू और काश्मीर का खयाल है कि हम इसमें मदद करें।

श्री प्रकाशबीर शास्त्री : क्या मैं जान सकता हूँ कि हजरतबल की दरगाह से पवित्र बाल की जो चोरी हुई, जिसके अपराधियों के

नाम बतलाने से गृह मंत्री जी ने इन्कार किया है, उसमें क्या कुछ जम्मू काश्मीर राज्य के प्रमुख राजनीतिक दलों से सम्बन्धित व्यक्ति भी हैं, जिसके कारण उनके नाम पाना चाहते हैं। यदि हां, तो इसके सम्बन्ध में सरकार क्या सोच रही है ?

अध्यक्ष महोदय : वे कह रहे हैं कि नाम बतला दिये जायेंगे। वे उनको पाना नहीं चाहते।

श्री प्रकाशबीर शास्त्री : इतना तो बतला दें कि उसमें क्या कु राजनीतिक पार्टियों के व्यक्तियों का हाथ है।

श्री नन्दा : माननीय सदस्य जो कुछ कह रहे हैं वह बात गलत है। उसमें किसी राजनीतिक पार्टी का हाथ नहीं है।

Shri P. C. Borooah: May I know whether any report is available to the authorities to say that there is an un-seen foreign hand involved in the relic theft case and, if so,...

Mr. Speaker: That would be known after the investigation is completed.

Shri A. P. Jain: In order to conduct any investigation successfully, some motive has to be discovered. May I know whether during this investigation which has been conducted so far, the motive for the theft has been discovered—one or two alternative motives, whatever it might be?

Shri Nanda: That will be linked up with the whole inquiry.

Shri Tridib Kumar Chaudhuri: May I know if the case of the theft of Hindu idols from Jammu area.....

Mr. Speaker: Here we are concerned with this relic theft only.

Shri Tridib Kumar Chaudhuri: I am only seeking to ask whether that was connected because both the things occurred simultaneously and whether there is....

Mr. Speaker: Unless the investigation is completed, how can the Home Minister express his opinion whether there is any connection or not.

Shri Tridib Kumar Chaudhuri: Do the Government suspect any conspiracy behind this thing?

Mr. Speaker: They should not disclose it.

Shri N. C. Chatterjee: In view of President Ayub's outburst, statement, that it must have been done by non-Muslims, may we know whether there is any truth in that allegation of President Ayub?

Shri Nanda: No.

श्री बड़े : क्या यह जो इन्वेस्टिगेशन हो रहा है, वह इस लाइन पर हो रहा है कि पाकिस्तान के फिफ्ट कालमिस्ट उसके पीछे थे ?

श्री नन्दा : मैंने कहा कि जो इन्फार्मेशन दी गई उससे ज्यादा इस वक्त देना मैं मुनासिब नहीं समझता ।

Shri Indrajit Gupta: May I know whether these persons who were apprehended were caught red-handed in the very act of restoring the relic to the shrine and, if not, why was it not possible for the Central Intelligence Bureau to apprehend the people in the very act of restoring the relic?

Shri Nanda: I may assure the hon. Members that this process, as I explained now, is going to be completed in the course of a week or so.

Mr. Speaker: The first part may be answered whether they were caught red-handed when they restored the relic.

Shri Nanda: As to whether the person was caught red-handed or not, it depends upon the actual process whether he was caught red-handed while putting the thing back. These are de-

here are deputed, and they assisted say just now.

Shrimati Renu Chakravartty: Has it been brought to the notice of Government that on the 4th January, President Ayub had stated that this was not the work of any Muslim and that it was a conspiracy, and if so, why was it not possible for Government to immediately issue a contradiction so that many of the things that happened subsequently need not have happened?

Shri Nanda: It might have led to certain complications at that stage?

Shri Nath Pai: The relic was discovered, as far as the reports in the press go, on the 4th January. May I know why the identification was delayed for one month when it was known how explosive the situation was and that Pakistan and other interested elements were trying to fan the frenzy of the people by saying that the relic that was replaced was a forged one? Why was the identification of the relic and the culprits being delayed?

Shri Nanda: Much earlier than the public *Deedar*, several persons who were in a position to say whether the relic was genuine or not had done so, and that was made known. There were other complications there and it took time to clear them up.

श्री राम सेवक यादव : मैं जानना चाहता हूँ कि जो मुलजिमान इस सिलसिले में गिरफ्तार किये गये जब उनके नाम न बतलाने की वजह से बहुत सी गड़बड़ी हुई और हिन्दू मुसलमानों में आपस में दंगे हुए, तो क्या वजह है कि उनके नाम अब तक नहीं बतलाये गये ?

श्री नन्दा : इसमें हिन्दू और मुसलमान का सवाल कुछ है ही नहीं ।

श्री राम सेवक यादव : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है । मेरा प्रश्न सीधा है

कि अब तक उनके नाम न बतलाने का कारण क्या है ।

अध्यक्ष महोदय : इसमें व्यवस्था का प्रश्न कैसे उठता है ?

श्री राम सेवक यादव : इस लिये कि यह सवाल उठता है कि यह रिसेवेन्ट है या नहीं ।

अध्यक्ष महोदय : यह व्यवस्था का प्रश्न नहीं है, यह सप्लीमेन्टरी की बात है ।

श्री राम सेवक यादव : मैं आपका प्रोटेक्शन चाहता हूँ । आखिर यह प्रश्न इस सम्बन्ध में उठता है या नहीं कि उनका नाम न बतलाने का कारण क्या है ।

अध्यक्ष महोदय : यह सवाल पहले हो चुका और जवाब भी हो चुका ।

श्री राम सेवक यादव : नाम क्यों नहीं बतलाया जा रहा है ।

अध्यक्ष महोदय : उन्होंने कहा है कि बाद में बतला देंगे ।

Shri Abdul Ghani Goni: Is it a fact that the magistrate who is to try the case has already been appointed? May I also know from the hon. Minister when the *challaans* will be presented before the court?

Shri Nanda: The magistrate is only in connection with the *challaans*, but the trial is going to be done by a different judge, whose appointment is still to be made.

Shri D. C. Sharma: May I know whether the investigating agency has been strengthened during the recent days in order that the investigations may be completed within the shortest possible time, and if it has been strengthened, in what way?

Shri Nanda: It is well known that top-level intelligence officers from

here are deputed, and they assist in the investigations.

Shri Bhagwat Jha Azad: May I know how far it is true that the investigation which was primarily in the hands of Government has now been entrusted to the State Government and the Centre are only assisting them, and if it is true, the reasons for this, in view of the past experience?

Shri Nanda: These are only concluding processes. The main work has been done.

Shri Bhagwat Jha Azad: That was not my question. May we know whether the Central Government are conducting the investigation in the light of past experience, or it is being done by the State Government now?

Mr. Speaker: That question has been answered already. The Central Government are assisting the State Government in that respect.

Shri Hem Barua: May I know whether the attention of Government has been drawn to a statement made by Bakshi Ghulam Mohammed to the effect that the people of Jammu and Kashmir, while agitating for the recovery of the holy relic, raised certain slogans, firstly 'We demand plebiscite, and secondly 'We demand the release of Sheikh Abdullah', and if so, how far Bakshi Guhlam Mohammed's statement corroborates the facts? Or was it Bakshi Ghulam Mohammed's brain-wave simply?

Shri Nanda: Though that question does not directly arise out of the main question, I am prepared to answer it. This had appeared in the press. Later on, Bakshi Saheb had clarified it by saying that it only meant that a few people had done so, and not that there was a general demand.

Shri Hem Barua: I could not hear the reply. It is a very serious matter.

Mr. Speaker: Shri Nath Pai is just conveying that to him.

Shri S. M. Banerjee: Has the attention of the hon. Minister been drawn to a statement made by the Pakistan

representative in the UN Security Council where he quoted President Ayub Khan as saying that these particular riots were a sort of plebiscite which had proved the Pakistan stand in regard to a referendum? In reply to this, our representative stated that this has proved that they were against the local administration in Kashmir and that they have full confidence in the Centre. I would like to know whether our representative got a brief from India for saying this or he said this on his own. If his statement is correct, what action has been taken by the Government to replace the corrupt Government there?

Mr. Speaker: That is too much removed from the main question.

Shri S. M. Banerjee: I rise to a point of order.

श्री बागड़ी : अध्यक्ष महोदय, मेरा एक ही सवाल है। इसके बारे में मुझे सप्लीमेंटरी सवाल पूछने का मौका दिया जाये।

Mr. Speaker: We have spent more than 12 minutes on this question. There is a reference to it in the President's Address as well. That is to be discussed for four days. I cannot allow more than this. A regular discussion cannot take place now.

Shri S. M. Banerjee: My only submission is that it has a direct relation with this. In connection with the theft of the sacred relic, this was quoted by the Pakistan representative in the UN Council, and our representative said that that has proved that the Government there is corrupt....

Mr. Speaker: That is a different thing. That can be taken up during the debate on the President's Address, not just now.

Next question.

श्री श्रींकार लाल बरवा: अध्यक्ष महोदय, यह बहुत जरूरी सवाल है। यह बहुत महत्व-

पूर्ण प्रश्न है। मुझे पूरक प्रश्न पूछने का अवसर दिया जाये।

श्री राम सेवक यादव : किसी सवाल का उत्तर ही नहीं मिलता है।

श्री विश्राम प्रसाद : अध्यक्ष महोदय, मेरा एक व्यवस्था का प्रश्न है। मुझे बड़े दुख के साथ कहना पड़ता है कि मेरा नाम आठवां था। आपने बहुत से माननीय सदस्यों को बुलाया, लेकिन मुझे सप्लीमेंटरी पूछने का चांस नहीं दिया।

अध्यक्ष महोदय : मैंने माननीय सदस्य के नाम का स्थान नहीं किया। माननीय सदस्य जानते हैं कि इस सवाल के लिए ४५ नाम थे। क्या मैं ४५ माननीय सदस्यों को बुला सकता था ?

श्री विश्राम प्रसाद : अध्यक्ष महोदय, मेरा नम्बर आठवां था। मुझे तो अवसर मिलना चाहिये था।

अध्यक्ष महोदय : अब मैं माफ़ी चाहता हूँ। मैं माननीय सदस्य को फिर मौका दे दूंगा।

श्री बागड़ी : अध्यक्ष महोदय, अगर इस सवाल के लिए ४५ माननीय सदस्यों ने नाम दिये हैं, तो उन ४५ माननीय सदस्यों को मौका मिलना चाहिए था कि सप्लीमेंटरी पूछ सकते, नहीं तो ४५ सदस्य क्यों अपने नाम देते। यह एक बहुत जरूरी सवाल है, जिसका सारे देश से सम्बन्ध है।

अध्यक्ष महोदय : नैकटस्ट क्वैस्टियन।

Future Set-up of Delhi

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{ Shri Yashpal Singh:
Shri Dhaon:
Shri B. P. Yadava:
Shri Bishanchander Seth:
Shri P. C. Borooah:
*32. Shri Bhagwat Jha Azad: